भारतीय दूतावासों/मिशनों के विभिन्न अधिकारियों तथा कर्मचारियों को प्रशिक्षण देने की कोई योजना विचाराधीन है ;

(ख) क्या सरकार को समय-समय पर इस आशय की कुछ शिकायतें मिली हैं कि प्रशिक्षण न मिलने के कारण इन दूतावासों के अधिकारी तथा कर्मचारी अधिक उपयोगी साबित नहीं हुए हैं ; और

(ग) यदि हां, तो इस सम्बन्ध में अब तक क्या कार्यवाही की गई है ?

वैदेशिक-कार्य मंत्रालय में उप-मंत्री (श्री सुरेन्द्रपाल सिंह) : (क) वर्तमान प्रबन्धों के अन्तर्गत संघ लोक सेवा आयोग की प्रतियोगिता परीक्षा के माध्यम से भरती किए जाने वाले भारतीय विदेश सेवा के सभी अधिकारियों को भारत में 21 महीने का प्रशिक्षण दिया जाता है । उसके बाद, जो भी अनिवार्य भाषा उनके लिए निर्धारित की जाती है, उसके अध्ययन के लिए उन्हें विदेश भेजा जाता है । तब उन्हें विभागीय परीक्षा पास कर लेने के बाद सेवा में स्थायी किया जाता है । हाल ही में भारतीय विदेश सेवा की कनिष्ठ (जूनियर) शाखा के कुछ अधिकारियों को विशेष पाठ्यक्रमों के प्रशिक्षण के लिए नियुक्त किया गया है, जिसमें सार्वजनिक प्रशासन, विदेश व्यापार, पुरालेख (आर्काइव्स) और लेखा भी शामिल हैं। सूचना सेवा अधिकारियों को विदेश प्रचार के काम का भी थोड़े समय के लिए प्रशिक्षण दिया जाता है।

इन प्रशिक्षण कार्यक्रमों के अलावा इस समय सामान्य प्रशिक्षण की किसी अन्य योजना पर विचार नहीं किया जा रहा है।

(ख) जी, नहीं।

(ग) प्रश्न नहीं उठता।

CENTRAL INFORMATION SERVICE

142. SHRI ONKAR LAL BERWA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government propose to declare the Central Information Service into a technical service;

(b) if so, what would be the benefits to the personnel of this service; and

(c) when Government propose to declare it a technical service?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : (a) No, Sir.

(b) and (c). Do not arise.

सैनिक सहकारी आवास समितियों के लिये भूमि का नियतन

143. **श्री ओंकार लाल बेरवा** : क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रतिरक्षा कर्मचारियों के लिए मकानों के निर्माण के लिये सैनिक सहकारी आवास समिति को राजधानी में 400 एकड़ भूमि आवंटित की जायेगी;

(ख) यदि हां, तो कहां पर; और किस कीमत पर; और

(ग) क्या अन्य राज्यों में भी इस प्रकार की योजनाएं चालू की जायेंगी ?

प्रतिरक्षा मन्त्री (श्री स्वर्ण सिंह) : (क) जी, हां।

(ख) समिति को 100 एकड़ भूमि (शकूरबस्ती के निकट) पीतनपुर में अलाट की जाएगी और 300 एकड़ नरेला में। भूमि की लागत अभी निर्धारित नहीं की गई। तदपि, यह अधिगृहण मूल्य तथा दिल्ली शासन द्वारा निर्धारित अतिरिक्त खर्चों के बराबर होगी।

(ग) अगर भूतपूर्व सेविवर्ग से पर्याप्त अनुक्रिया प्राप्त हो, तो अन्य राज्यों के चुने चुने नगरों में भी, ऐसी सनिक सहकारी आवास समितियों को प्रोत्साहन देने का विचार है।

EMERGENCY COMMISSIONED OFFICERS

145. SHRI CHARANJIT RAI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Services Selection Board, under instructions from his

Ministry, has rejected a large number of the Emergency Commissioned Officers appearing before it for Permanent Commission;

(b) whether fresh recruitment to Short Service Regular Commission is taking place, while the Emergency Commissioned Officers are being retrenched; and

(c) whether Emergency Commissioned Officers, who were promoted from the ranks, are being asked to rejoin their ranks in their pre-promotion positions ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) No, Sir.

(b) Yes, Sir.

(c) The Emergency Commissioned Officers, risen from the Army Ranks, have been made eligible for the grant of Permanent Commission in the Special List Cadre in addition to the General Duty Cadre. Those who fail to get selected for the Permanent Commissions have got the option to revert back to their original ranks, if they so desire. This position has been made clear to them.

REFRESHMENTS FOR N.C.C. CADETS

147. SHRI ONKAR LAL BERWA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that sufficient refreshments are not given to the N.C.C. Cadets of the Polytechnics and other colleges in Delhi after parades;

(b) if so, the reasons therefor;

(c) whether any uniform scale has been prescribed for such refreshments; and

(d) if so, the details thereof ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) to (d). In 1963 the Government of India recommended for adoption by State Governments a refreshment allowance of 20 paise per cadet per hour of parade. In practice State Governments/Union Territories have sanctioned an allowance ranging between 19 paise and 30 paise per parade. The Delhi Administration have fixed 20 paise per parade for all colleges in Delhi, presumably considering that this would adequately cover the cost of necessary refreshment.

ACQUISITION OF LAND IN MADHYA PRADESH

148. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of DEFENCE be pleased to state :

(a) the time by which possession will be taken of the land acquired near Bordha in Hoshangabad District of Madhya Pradesh;

(b) whether the villages around the acquired area will also be got vacated;

(c) if so, whether the people of the surrounding villages will be paid compensation for the dislocation to be caused to them; and

(d) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) Though a precise estimate is not possible in such cases, the present estimate is that it will take about a year.

(b) No, Sir.

(c) and (d). Do not arise.

EMERGENCY COMMISSIONED OFFICERS

149. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of DEFENCE be pleased to state :

(a) the number of Emergency Commissioned Officers so far discharged;

(b) the number of Emergency Commissioned Officers who are likely to be discharged in the next six months :

(c) how many of the above have since been provided employment elsewhere;

(d) whether Government made any efforts to provide employment to the rest of the discharged Emergency Commissioned Officers as Security Officers in public sector and private sector undertakings; and

(e) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) 1526 (excluding medical and Veterinary officers). This number includes *inter-alia* 37 officers whose services were terminated on account of inefficiency or on disciplinary grounds, 38 officers who resigned and 270 officers who were non-optees *i.e.* who were not willing to continue in the Army although eligible to apply for Permanent Commission.